

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8170/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No. 1219/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(and IA No.33415/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH Diary No(s). 26418/2017

Date : 12-03-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. P.S.Patwalia, Sr. Adv.
Mr. Amarendra Sharan, Sr. Adv.
Mr. Vishwajit Singh, Adv.
Ms. Shivali Chaudhary, Adv.
Mr. Talha, Adv.
Mr. Pankaj, Adv.
For M/S. Vidhi International, AOR

Ms. Mridula Ray Bharadwaj, AOR
Dr. Sumant Bharadwaj, Adv.
Mr. Manoj Kumar, Adv.

For Respondent(s) Mr. P.S.Narsimha, Sr. Adv.
Ms. Ashwarya Bhati, AAG
Mr. Adarsh Upadhyay, Adv.

Mr. Rajat Nair, Adv.
Mr. K.L.Janjani, Adv.
Ms. Rukhmini Bobde, Adv.
For Mr. M.K.Maroria, AOR

Mr. M. Shoeb Alam, AOR
Ms. Fauzia Shakil, Adv.
Mr. Ujjwal Singh, Adv.
Mr. Mojahid Karim Khan, Adv.

Ms. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters on 22nd March, 2018.

In the meantime, counter affidavit be filed.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER